

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 05TH DAY OF MAY 2020 / 15TH VAISAKHA, 1942

BA TMP.NO.147 OF 2020

(Crime No. 369/2020 of Kareelakulangara Police Station)

Petitioners/1st & 2nd Accused:

1. Rajeev, S/o Pushkaran, aged 32, Nedyath, Vettuveni, Haripad, Back of K.S.R.T.C Bus stand, Haripad, Mannarasala, Alappuzha.
2. Dinesh, S/o Diwakaran, aged 30, Sasikala Bhavanam, Muthukulam North, Cheppad.

BY ADV.P.VENUGOPAL

Respondent/Complainant:

The State of Kerala represented by the public prosecutor,
High Court of Kerala-31.

BY PUBLIC PROSECUTOR SRI.AJITH MURALI & SANTHOSH PETER(SR)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON
05.05.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

B.A.TMP.No.147 of 2020

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P.V.KUNHIKRISHNAN, J.

B.A.TMP.No.147 of 2020

Dated this the 05th day of May, 2020

ORDER

Counsel for the petitioners submitted that this Court already granted bail to the petitioners. Therefore, they are not pressing the bail application. Hence, the Bail Application is dismissed as not pressed.

**P.V.KUNHIKRISHNAN,
JUDGE**

skj